

(1)

Central Administrative Tribunal, Principal Bench

Original Application No.2795 of 2003
M.A.No.2461/2003

New Delhi, this the 20th day of November,2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Veer Paul
S/o Shri Prasadi Lal,
Aged about: 41 years
R/o B-257/B, Ashok Nagar,
Mandali Road, Shahdara,
Delhi-93
2. Anil Kumar,
S/o Shri Rakesh,
Aged about: 26 years, ,
R/o E-200, Gali No.3,
Pandav Nagar,
Delhi-92

.... Applicants

(By Advocate: Shri B.B. Raval)

Versus

1. Union of India
Through its Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-1
2. The Chairman-cum-Managing Director,
Bharat Sanchar Nigam Limited,
Statesman House,
8-148, Barakhamba Road,
New Delhi-1

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 2461/2003

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

O.A. 2795/2003

Learned counsel for the applicants states that
keeping in view the totality of facts of the present case,

Ms Ag

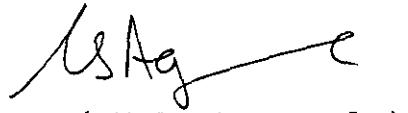
he may be allowed to withdraw the present petition with right to seek his remedy in accordance with law by filing a C.W.P. in the Delhi High Court.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. By way of abundant caution, we make it clear that nothing said herein is an expression of opinion on the merits of the matter.

Issue DASTI.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

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